

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No. 402
CP/93/ND/2024

IN THE MATTER OF:

Mrs Geeta Rajpal Vs.	...	Applicant
Versus		
Ansal Properties Infrastructure Limited	...	Respondent

Under Section 73 (4).

Order delivered on 30.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Petitioner : Mr. Amitesh Gaurav, Adv.
For the Respondent : Sr. Adv. P. Nagesh, Adv. Mahima Shekhawat,

ORDER

Learned Counsel for the applicant and Ms. Mahima Shekhawat Learned Counsel for the respondent are present physically. Learned Counsel for the applicant has submitted that they have received the copy of reply yesterday and seeks some time to file rejoinder. Time as prayed is granted. Let this matter be posted to 13.06.2024.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)